

(23)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

D.A. 837/91.

Dt. of Decision : 22-9-94.

Smt. Medavarapu Rathamma

.. Applicant

Vs

1. Commissioner of Labour Welfare,
Organisation office of the
Welfare Commissioner,
Srinivasa Nagar Colony,
Musheerabad, Hyderabad-48.

2. The Government of India,
Ministry of Labour,
Secretariat Building,
New Delhi.

3. Medical Officer,
L.S.D.M. Dispensary,
Macherla,
Guntur District.

.. Respondents.

Counsel for the Applicant : Mr. V.V. Narasimha Rao

Counsel for the Respondents : Mr. N.V. Ramana, Addl.CGSC.

CORAM:

THE HON'BLE SHRI A.V. HARIDASAN : MEMBER (JUDL.)

THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

Copy to:

1. Commissioner of Labour Welfare, Organisation office of the Welfare Commissioner, Srinivasa Nagar Colony, Musheerabad, Hyderabad.
2. The Government of India, Ministry of Labour, Secretariat Building, New Delhi.
3. The Medical Officer, L.S.D.M. Dispensary, Macherla, Guntur District.
4. One copy to Mr. V. V. Narasimha Rao, Advocate, CAT, Hyderabad.
5. One copy to Mr. N. V. Ramana, Addl. CGSC, CAT, Hyderabad.
6. One copy to Library, CAT, Hyderabad.
7. One spare copy.

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O.A. 837/91.

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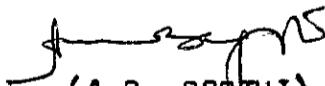
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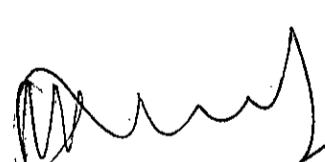
(As per Hon'ble Shri A.B. Gorthi, Member (Admn.))

The applicant was initially engaged as a part-time Sweeper in 1986 in the L.S.D.M. Dispensary, Macherla. She continued to work as a part-time Sweeper till her services were dis-engaged in 1991. The respondents in their reply affidavit clarified that as the dispensary at Macherla was closed on 13-2-1991, all the regular staff were transferred to other places and the services of part-time employees, such as the applicant, were dis-continued.

2. Admittedly, the applicant worked as a part-time Sweeper with the respondents for ~~about~~ a period of 5 years. Taking this aspect on the matter into consideration, we dispose of this OA with a direction to the respondents to consider the case of the applicant for engagement as a Sweeper, either full-time or part-time, in any of the dispensaries near or around Macherla. This will be done by the respondents in preference to engaging any freshers.

No order as to costs.


(A.B. GORTHI)
MEMBER(ADMN.)


(A.V. HARIDASAN)
MEMBER(JUDL.)

Dated : 22nd Sept. 1994.
Dictated in Open Court.


DEPUTY REGISTRAR(J)

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